for public information shall be adhered to and shall not be changed more than once in three months." This is for non-scheduled operator of the permit. There are rules nos. 7 and 8 of the permit, "The operator shall submit to the Director-General of Civil Aviation a schedule of passenger fare and freight rates as well as a charter of rates both for passenger and freight in respect of different types of aircrafts endorsed on this permit within 7 days of the grant of the permit or renewal thereof. Any change in these rates shall be intimated to the Director-General of Civil Aviation 30 days in advance." These are the two conditions. When these rates are proposed by the non-scheduled operator when permit is granted to them within 7 days, they have to send these fares to the Director-General of Civil Aviation. The answer is there. The cost varies from aircraft to aircraft and also from operator to operator. This increased fare is there. There were about 13 non-scheduled operators. Some of them started operating but because of the high cost, they stopped one time or the other. This is the only company which is operated by some unemployed commercial pilots and they are operating it. If the Government interferes and also imposes conditions that the fare should be approved by the Government, then I don't think that they will come forward for operation. Anyway, the Government can look into the matter and see that these fares just cover their cost of operation and also give them some margin.

SHRI BAPUSAHEB PARULEKAR: May I know from the hon. Minister, is the Government aware that the flights of the Company are most irregular? The flights are cancelled at the eleventh hour and no intimation of the cancellation is given to the other air ports. If so, does the Government intend to take any action? Is it also covered by the term of the permit?

SHRI PURUSHOTTAM KAUSHIK: This is only a non-scheduled operation. Whenever they get passengers, they operate, otherwise not. It is not a regular flight.

श्रीमती मृणाल गोरे : क्या यह सही है कि अनएम्पलायड पायलट्स ने यह एक्सपेरिमेंट कर के देखा है और उन्होंने इस प्रकार के नान-शिड्यूल्ड आपरेशन्स के लिए गवर्नमेंट से कुछ कनसेशन्स मांगे हैं, जो उन्हें नहीं मिले हैं और इसी लिए उन्होंने यह फेयर बढ़ाया है ?

श्री पुरुषोत्तम कौशिक : वे यह कनसेशन मांगते हैं कि गवर्नमेंट उन्हें सब्सिडाइज करे। लेकिन गवर्नमेंट उन्हें सब्सिडाइज नहीं करती है। वे कहते हैं कि इससे कम फेयर पर हम नहीं चला सकते हैं। और इसलिए उन्होंने यह फेयर निश्चित किया है। करीब 200 अन-एम्पलायड पायलट्स थे। वे लगातार एम्पलायमेंट के लिए आते थे, लेकिन सब को एम्पलायमेंट देना संभव नहीं है। इन लोगों ने कोशिश की कि तीन चार लोग मिल कर नान-शिड्यूल्ड फ्लाइट्स आपरेट करें, ताकि उनकी बेरोजगारी दूर हो। इस दृष्टि से उनको परमिट दिया गया था और वे आपरेट कर रहे हैं।

Export of Rice

*186. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMERCE, CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether we are exporting rice from our country;

(b) if so, to which countries; and

(c) the varieties of rice exported?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir.

(b) The major importing countries are United Arab Emirates, Kuwait, Qatar, Bahrain, Oman, Saudi Arabia, Indonesia, Malaysia and United Kingdom.

(c) Export of Basmati Rice is allowed on O.G.L. As a special case, export of IR-8 variety of rice was made to Indonesia. It is proposed to export long slender varieties like IR-8 and Jaya also. We have recently contracted to export 24,000 tonnes to Mountius-IR-8 variety.

SHRI P. RAJAGOPAL NAIDU: I want to know the quantity exported. Is the Government exploring the possibility to export rice to other countries also?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): Government has taken a decision to export about 5 lakh tonnes of rice to other countries and some contracts are, I may say, at the final stage. Recently, we have contratced to export about 24,000 tonnes of rice to Mauritius and similar discussions are now taking place with some other countries also.

SHRI P. RAJAGOPAL NAIDU: Did Government want to export rice from Andhra Pradesh. If so, what are the varieties and quantities that they wanted to export?

SHRI MOHAN DHARIA: While discussing with the representatives of these various importing countries, several samples have been shown including the rice produced in Andhra also. The rice that was exported to Indonesia was by and large from Andhra and Tamilnadu. While exporting rice we are trying our best so that various varieties along with basmati are also accepted by the countries and we are trying to persuade them in this regard.

SHRI P. RAJAGOPAL NAIDU: I wanted to know the varieties. I wanted to know whether the Government is accepting Masuri, Bhavani. and Bangarutheegalu.

SHRI MOHAN DHARIA: Masuri, Bhavani and all those varieties are now being displayed. STC and FCI are making the joint operation and all these varieties are being displayed. Not only that. Even the samples are being given to their representatives so that they should cook them and should find out whether they are according to their taste or not.

श्री मोठा लाल पटेल : इस समय सरकार जितना भी निर्यात कर रही है वह दो एजेंसियों के मार्फत कर रही है। एक तो सरकार खुद निर्यात करती है, दूसरे, प्राइवेट पार्टियों से भी निर्यात करवा रही है। इस समय धान और चावल के गिरते दामों से भारी नुकसान हो रहा है। दिनों दिन भाव गिर रहे हैं। तो क्या भावों को गिरने से रोकने के लिए सरकार ज्यादा से ज्यादा निर्यात करेगी जिस से किसानों को ज्यादा भाव मिल सके ?

श्री मोहन धारिया : बासमती राइस तो ओ जी एल पर है कोई भी निर्यात कर सकता है। दूसरे चावल के बारे में एफ सी आइ और एस टी सी के माध्यम से हम यह निर्यात कर रहे हैं क्योंकि हमारे मुल्क के लिए चावल एक ऐसी चीज है कि जहां हमें कहीं न कहीं सरकार का नियंत्रण रखना होगा और इसीलिए कैनेलाइजिंग एजेंसी के मार्फत ही यह निर्यात होता है। लेकिन हम कोशिश कर रहे हैं कि एक तरफ मुल्क की जो जरूरत है वह भी ख्याल में रखें और दूसरी तरफ जितना ज्यादा से ज्यादा भेज सकते हैं वह भेजने की कोशिश करें। मैं मानता हूं कि हमारे मुल्क के इंटरेस्ट की दृष्टि से यही एक अच्छा तरीका रहेगा।

श्री मोठा लाल पटेल : किसानों को सही कीमत नहीं मिल रही है... (व्यवधान)...

MR. DEPUTY SPEAKER: Mr. Vasant Kumar Pandit.

श्री मनी राम बागड़ी : आप की दृष्टि ठीक है लेकिन भाव की बात स्पष्ट करें....

MR. DEPUTY SPEAKER: Mr. Bagri, please take your seat.

श्री मनी राम बागड़ी : क्या कर रहे हैं आप ? इतना इस को मुगल दरबार न बनाएं।

MR. DEPUTY SPEAKER: Mr. Bagri. you must also be conscious of the responsibilities of a Member. You should not unnecessarily shout. If you have something to ask, you can get up, but don't disturb like this.

श्री मनी राम बागड़ी : बड़ी जिम्मेदारी के साथ कहता हूं।

M. DEPUTY SPEAKER: Please take your seat.

श्री मनी राम बागड़ी : चुनकर आता हूं उपाध्यक्ष महोदय, आप की तरह से और बोलने का मेरा अधिकार है।

MR. DEPUTY-SPEAKER: Mr. Bagri, you are only wasting the Question Hour time so that other Members are affected by this.

DR. VASANT KUMAR PANDIT: I would like to know whether the Export Promotion Corporation of Madhya Pradesh has sought the permission of the Central Government to export coarse rice and whether such Export Promotion Corporations in other States would also be given permission in preference to private parties and cooperative Societies.

SHRI MOHAN DHARIA: As I have made it very clear, basmati rice is being allowed to be exported on OGL, but so far as other varieties including coarse rice are concerned, they will be allowed to be exported through the canalisation agencies, mainly STC and FCI. So far as the rice export from Madhya Pradesh is concerned, I know that the cooperative societies in Madhya Pradesh have lot of stocks of rice which they have purchased last year. I have taken up the matter with the Minister of Agriculture and we are trying to find out whether that variety is acceptable to foreign countries and whether it could be exported. Sir, I would like to assure this House that these are two different operations, but here cultivators and producers must get due price for their production and to that extent the Government is very clear. Recently the Finance Minister and other Ministers had discussions with some Chief Ministers and the Finance Minister had discussions with other Ministers also, and Government would like to give all possible protection to the producers and if we don't take that care, this country will not be in a position to have that sustained production.

श्री शरद यादव : मध्य प्रदेश के बालाघाट जिले में वहां के खाद्य राज्य मंत्री ने बड़े पैमाने पर बासमती की जगह एक नकली चावल पकड़ा। बालाघाट में बासमती चावल पैदा नहीं होता है लेकिन बड़े पैमाने पर हजारों क्वींटल चावल का बासमती के नाम पर एक व्यापारी ने गलत तरीके से धंधा किया। उस केस के बारे में मैंने मंत्री जी को और प्रधान मंत्री जी को भी लिख कर दिया लेकिन सरकार के कान पर जूं तक नहीं रेंगी। मैं जानना चाहता हूं कि उस मामले में आप क्या कार्यवाही कर रहे हैं। वह चावल जो पकड़ा गया उस मामले में आपने कार्यवाही क्यों नहीं की।

दूसरी बात यह है कि जो कोआपरेटिबज हैं उनके पास तमाम चावल है उनको अनुमति देनी चाहिए। उनको आप अनुमति दे रहे हैं या नहीं ?

श्री मोहन धारिया : उपाध्यक्ष महोदय, माननीय सदस्य ने एक ऐसी बात हमको बताई थी जिसमें बासमती के साथ परिमल चावल मिक्स किया गया था और उसके बारे में तुरन्त कार्यवाही की गई है। हमारे देश में डिमोक्रैटिक तन्त्र है, यहां पर कार्यवाही का मतलब यह होता है कि ऐसी कोई बात हमारे सामने आती है तो उसको हम सी० बी० आई० या पुलिस के पास जांच करन के लिए भेजते हैं।

श्री शरद यादव : अफसर पैसा खा गए हैं।

श्री मोहन धारिया : आपने जो शिकायत की है उसके बारे में हमने अपनी तरफ से कार्यवाही की है। अब उस अपराध को प्रूव करना और कोट में अपराधियों के खिलाफ कार्यवाही कराना पुलिस का काम होता है।

जहां तक कोआपरेटिवज की बात है, जैसा मैं ने बताया मुझे मालूम है कि मध्य प्रदेश की कोआपरेटिबज ने गए साल, ग्रोवर्स को संरक्षण देने के लिए, काफी चावल लिया था और वह चावल उनके पास पड़ा हुआ है। बाहर के देशों में उसको भेजा जा सकता है--इसके लिए जांच शुरू की गई है। एस० टी० सी० के साथ माध्यम से हम कुछ कन्ट्रीज से पूछ ताछ कर रहे हैं। एग्रीकल्चर मिनिस्टर से भी बातचीत चलाई है कि यदि निर्यात करने की कोई सम्भावना हो तो उसको किया जाये। इस प्रकार से हमारी कोशिश जारी है और यह काम हम करने की कोशिश कर रहे हैं।

केन्द्रीय अधिकारियों को अतिरिक्त महंगाई भत्ता

*188. **डा० रामजी सिंह** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार उच्च पद प्राप्त केन्द्रीय अधिकारियों को भी 360 रुपये मासिक अतिरिक्त महंगाई भत्ता देने का है;

(ख) क्या सरकार को इस पर प्रति वर्ष खर्च होने वाली राशि की जानकारी है;

(ग) एक हजार रुपये से अधिक वेतन पाने वाले अधिकारियों को 360 रुपये मासिक अतिरिक्त महंगाई भत्ता देने का क्या औचित्य है जब कि देश में करोड़ों लोग निर्धनता से भी नीचे स्तर का जीवन बिता रहे हैं; और

(घ) क्या सरकार का विचार इन सभी सम्बन्धित पहलुओं को ध्यान में रखते हुए अपने उक्त निर्णय पर पुनः विचार करने का है ?